

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL No. 327 of 2018 &
IA Nos. 1342 of 2018 and 194 of 2019**

Dated : 6th February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**M.P. Power Management Company Limited Appellant(s)
Versus
Madhya Pradesh Electricity Regulatory Commission & Respondent(s)
Ors.**

Counsel for the Appellant(s) : Mr. Paramhans Sahani

Counsel for the Respondent(s) : Mr. Parinay Deep Shah
Ms. Ritika Singhal
Ms. Surabhi Pandey for R-1

Mr. Deepak Khurana for R-2

Mr. Aashish Anand Bernard for R-3

ORDER

IA No. 194 of 2019

(Application for condonation of delay in filing written submission)

For the reasons set out in the application, 55 days' delay in filing written submission is condoned and the written submission is taken on record. Application is disposed of.

APPEAL No. 327 of 2018 & IA No. 1342 of 2018

List the matter on **25-4-2019**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/js